

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.271/2000

Wednesday this the 7th day of February, 2001.

CORAM

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER  
HON'BLE MR. G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

T.M.Thomas  
Junior Hindi Translator  
Cochin Export Processing Zone  
CEPZ Administrative Building  
Kakkanad, Cochin-30. Applicant.

[By advocate Mr. Shafik M.A.]

## Versus

1. Union of India represented by the Secretary, Ministry of Finance Department of Expenditure New Delhi.
2. Development Commissioner Cochin Export Processing Zone CEPZ Administrative Building Kakkanad, Cochin.
3. Administrative Officer Cochin Export Processing Zone CEPZ Administrative Building Kakkanad, Cochin.

[By advocate Mrs. A.Rajeswari, ACGSC]

The application having been heard on 7th February, 2001, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER

It is submitted by the learned counsel for applicant that the reliefs sought for have been granted by the respondents and the Original Application has become infructuous.

2. Accordingly the Original Application is dismissed as infructuous.

Dated 7th February, 2001.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

kmn.



A.M. SIVADAS  
JUDICIAL MEMBER